

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**COURT-V**  
**(Division Bench)**

**Item No.-510**

CP-(CAA)-83/230232/ND/2023

**IN THE MATTER OF:**

Mann Nutritional Foods Pvt. Ltd. With Mann's Frozen Foods Pvt. Ltd.

**.....Applicant**

**SECTION**

U/s 230-232

**Order delivered on 24.04.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,**  
**HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Kartikeya Goel, Adv  
For the Respondent :  
For the RD : Adv Shankari Mishra, Adv Jyoti Khurana  
For the IT Dept : Shlok Chandra SSC alongwith Ms. Madhavi Shukla  
and Ms. Priya Sarkar JSC

**ORDER**

Ld. Counsel for the Petitioner is present. Ld. Counsel for the RD is present and submitted that they have filed their report which is now available on the e-portal. None appears on behalf of OL, however, their report is reflected on the e-portal. Ld. Counsel for Income Tax Department is present and submitted that they have filed their report. However, the same is not reflected on the e-portal. Ld. Counsel for the IT Dept may approach the Registry and cure the defects, if any, so that the same is reflected on the e-portal. Ld. Counsel for the Petitioner submitted that they have received the copy of the report of Income Tax and in respect of Transferor Company has sought time to file the same. Liberty is granted to the Petitioner to file the copy of the report received from them in respect of Transferor Company. List this matter on **12.06.2024.**

**Sd/-**

**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**

**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**